

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA
UNSTARRED QUESTION No. 1010
TO BE ANSWERED ON 17.12.2018**

Vacancies in Universities

1010. SHRI K. C. VENUGOPAL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the total number of teaching posts vacant in various Central and State Universities in the country, State-wise including Kerala;
- (b) the steps taken by the Government to ensure qualified teachers in the Universities;
- (c) whether the Government has made any relaxations or changes in the required eligibility for teaching posts in Colleges and Universities;
- (d) if so, the details thereof; and
- (e) whether the Government has decided to allow those who have completed Ph.D. from foreign Universities to teach in colleges in India and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(Dr. SATYA PAL SINGH)**

(a) At present, there are 41 Central Universities (CUs) under the purview of the Ministry of Human Resource Development. Out of total number of 17092 sanctioned teaching posts in 40 CUs including Central University of Kerala, as on 1.4.2018, 5606 teaching posts are lying vacant. In Indira Gandhi National Open University (IGNOU), out of 454 teaching posts, 190 posts are vacant as on 31.7.2018. The University-wise details of sanctioned, filled up and vacant teaching posts are annexed.

The State Universities come under the domain of the State Governments and the UGC does not create and maintain the data of posts in the State Universities including Kerala State.

(b) Under Section 26 of the University Grants Commission Act, 1956, the UGC is mandated to regulate maintenance of standards in the universities. The UGC has issued the "UGC (Minimum Qualifications for Appointment of Teachers and other Academic Staff in Universities and Colleges and other Measures for the Maintenance of Standards in Higher Education) Regulations, 2018 in supersession of its earlier Regulations of 2010. The UGC Regulations 2018 are mandatorily applicable to all Central Universities and Colleges thereunder and Institutions deemed to be Universities, whose maintenance expenditure is

met by the UGC. The onus to fill up the teaching and non-teaching posts lies with the Central Universities being autonomous bodies created under Acts of Parliament and the Government has no role in this regard.

(c) & (d): The minimum qualifications for appointment of teachers in the universities and colleges are prescribed in the UGC (Minimum Qualifications for Appointment of Teachers and other Academic Staff in Universities and Colleges and other Measures for the Maintenance of Standards in Higher Education) Regulations, 2018. As per clause 3.12 of the said Regulations, no person shall be appointed to the post of University and College teacher, Librarian or Director of Physical Education and Sports, in any university or in any of institutions including constituent or affiliated colleges recognized under clause (f) of Section 2 of the University Grants Commission Act, 1956 or in an institution deemed to be a University under Section 3 of the said Act if such person does not fulfill the requirements as to the qualifications for the appropriate post as provided in the Schedule 1 of these Regulations.

(e): As per the Clause 4.1 of the said UGC Regulation 2018, Ph.D. obtained from a foreign university/institution with a ranking among top 500 in the World University Ranking (at any time) by any one of the following: (i) Quacquarelli Symonds (QS) (ii) the Times Higher Education (THE) or (iii) the Academic Ranking of World Universities (ARWU) of the Shanghai Jiao Tong University (Shanghai) is also one of the eligibility criteria for appointment of Assistant Professor in the Universities.
